COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 196 OF 2017 & IA NO. 330 OF 2018

Dated: 13th March, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Madhya Pradesh Power Management Co. Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. R. Mekhala for

Mr. G. Umapathy

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran

Ms. Poorva Saigal for R-2

ORDER

IA NO. 330 OF 2018

(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 196 OF 2017

It is represented by learned counsel for the parties that pleadings are complete.

List the matter for hearing on 14.05.2018.

(Justice N. K. Patil) Judicial Member (I. J. Kapoor) Technical Member

ts/mk